IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE EIGHTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 31718 OF 2025

Between:

1. Dr. M. Vijaya Lakshmi, D/o. Viswanatham, Aged about 64 Years, Retired as Professor, JSPS Govt. Homoeopathic Medical College, Ramanthapur, Hyderabad, Telangana State
2. Dr. T. Hemavathi, D/o. Krishnaiah, Aged about 66 Years, Retired as Superintendent, Government Homoeo Hospital, Ramanthapur, Hyderabad, Telangana State

...PETITIONERS

AND

1. State of Telangana, Represented by It's Principal Secretary, Medical & Health Dept., Secretariat, Hyderabad, Telangana State.
2. The Director, Department of AYUSH, H.No.8-1-14, Market Street, Secunderabad - 500 003. Telangana State.
3. The State of Andhra Pradesh, Represented by its Principal Secretary, Medical and Health Department, Secretariat, Amaravathi, Andhra Pradesh.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, order or orders, specifically one in the nature of Writ of Mandamus declaring the action of the respondents in not implementing the order, dt. 20-06-2012 in O.A.No. 4291 of 2012, of the Andhra Pradesh, Administrative Tribunal at Hyderabad, as illegal, arbitrary, contrary to the Provisions of the Andhra Pradesh Administrative Tribunal Act, 1985 and also the provisions of the Andhra Pradesh Revised Pension Rules, 1980, etc. and consequently direct the respondents to implement the order, dt. 20-06-2012, in O.A. No. 4291. of 2012, on the file of Andhra Pradesh, Administrative Tribunal at Hyderabad by treating the period of temporary service rendered by the petitioners from the date of their initial appointment till the date on which their services were regularised as qualifying service for calculating their pension and also for granting 8/16 years scales under automatic Advancement Scheme as was confirmed in the W.P. No.

20691/2012 and batch (including Writ Petition 21086/2012) dated 20.11.2018 by the Hon'ble High Court of A.P. and also Hon'ble Supreme Court in SLP(C) No.11808-11809/2021 on 18.11.2022.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to implement the order, dt 20-06-2012, in O.A.No. 4291 of 2012, of the Andhra Pradesh Administrative Tribunal at Hyderabad, pending disposal of the above writ petition

Counsel for the Petitioners: SRI S. GOVERDHAN REP. FOR SRI NUTHALAPATI KRISHNA MURTHY

Counsel for the Respondent No.1 & 2: SRI S. RAHUL REDDY, SPL GP REP. FOR ADDL ADVOCATE GENERAL

Counsel for the Respondent No.3: SRI A. RAGHURAM, ASST. GP FOR AP

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.31718 of 2025

Dated: 08.12.2025

Between:

Dr. M.Vijaya Lakshmi and another

...Petitioners

and

State of Telangana
Rep. by its Principal Secretary,
Medical and Health department,
Secretariat, Hyderabad,
Telangana State and 2 others

...Respondents

Order:

Heard Mr. S.Goverdhan, learned counsel appearing for M/s. Nuthalapati Krishna Murthy, learned counsel for the petitioners; Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of the learned Additional Advocate General for the State of Telangana appearing for respondents No.1 and 2 and Mr. A.Raghuram, learned

Assistant Government Pleader for the State of Andhra Pradesh appearing for respondent No.3.

2. Reference is made to this Court's order dated 23.10.2025, which reads as under:

> "Learned counsel Sri Nuthalapati Krishna Murthy appears for the petitioners.
>
> Sri Santhapur Satyanarayana Rao, learned Government Pleader for Services-I, appears for respondent Nos.1 and 2.
>
> Sri B.Rajeshwar Reddy, learned Government Pleader for the State of Andhra Pradesh, appears for respondent No.3.
>
> The petitioners have approached this Court for implementation of the order passed by the learned Andhra Pradesh Administrative Tribunal at Hyderabad (hereinafter referred to as, "the Tribunal") in O.A.No.4291 of 2012, dated 20.06.2012.
>
> The petitioners have got the benefit of the order passed by the learned Tribunal in O.A.No.1807 of 2012, which attained finality up to the Hon'ble Supreme Court in the Special Leave Petition preferred by the State on the challenge made to the judgment rendered by the combined High Court of Telangana and Andhra Pradesh in W.P.No.21086 of 2012. The said Special Leave Petition was disposed of on 18.11.2022 since similar petition i.e., SLP (C).No.16325 of 2016 was earlier dismissed on 11.07.2016. Thereafter, it appears that one or the other applicants have been approaching this Court for implementation of the order and consequent thereto, some Government Orders have also been issued, such as G.O.Rt.No.226, dated 23.05.2025, in favour of some of the applicants.

> The petitioners have followed the suit in filing similar writ petition for implementation of the order.
>
> We fail to understand as to when the issue has attained finality up to the Hon'ble Supreme court, why should individual applicants, who are covered by the original order passed by the learned Tribunal in O.A.No.1807 of 2012, be compelled to knock the doors of this Court for implementation of the order.
>
> In that background, learned counsel for the respondents are allowed four weeks time to come out with instructions and if there are no legal hurdles, issue consequential orders for implementation of the decision rendered in the case of the petitioners also on similar lines.
>
> Let the matter appear on 21.11.2025.

3. On the previous occasion *i.e.,* 21.11.2025, on the submission of learned Special Government Pleader that the proceedings have been finalized, the matter was adjourned to enable the State to issue consequential orders.

4. Today, learned Special Government Pleader has produced Letter No.10410/E1/2025 dated 06.12.2025, issued by the Government of Telangana, Health, Medical and Family Welfare (E) Department and consequential Memo No.12262/B/E/2010 dated 06.12.2025 issued by the Department of Ayush whereby respondents No.1 and 2 have

extended the pensionary benefits granted under G.O.Ms.No.226 H.M.& F.W.(E1) Dept., dated 23.05.2025 to the petitioners herein. The concerned officers have been requested to take necessary action and report compliance in the matter. Both the orders have also been received by the petitioners herein. Let these orders be taken on record.

5. Learned counsel for respondents No.1 and 2 submits that the grievance of the petitioners as regards implementation of order dated 20.06.2012, passed by the Andhra Pradesh Administrative Tribunal at Hyderabad in O.A.No.4291 of 2012, which applies to the case of the petitioners as well, has been redressed.

6. Learned counsel for the petitioners is not in a position to dispute that the consequential orders granting pensionary benefits to the petitioners herein have been extended on the same lines as others covered by the order dated 20.06.2012,

passed by the Andhra Pradesh Administrative Tribunal at Hyderabad in O.A.No.4291 of 2012.

7. The instant Writ Petition is disposed of as the grievances of the petitioners have been redressed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-A. SREENIVASA REDDY
ASSISTANT REGISTRAR

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SECTION OFFICER

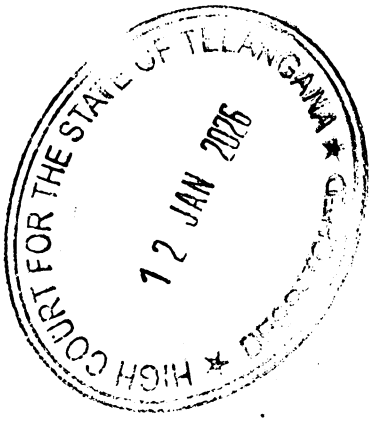
To,

1. The Principal Secretary, Medical and Health Dept., State of Telangana, Secretariat, Hyderabad, Telangana State.
2. The Director, Department of AYUSH, H.No.8-1-14, Market Street, Secunderabad - 500 003. Telangana State.
3. The Principal Secretary, Medical and Health Department, The State of Andhra Pradesh, Secretariat, Amaravathi, Andhra Pradesh.
4. One CC to SRI NUTHALAPATI KRISHNA MURTHY, Advocate [OPUC]
5. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
6. Two CCs to SRI S. RAHUL REDDY, SPL GP, High Court for the State of Telangana. [OUT]
7. Two CCs to SRI A. RAGHURAM, ASST. GP FOR AP, High Court for the State of Telangana. [OUT]
8. Two CD Copies

BN
BS

HIGH COURT

DATED:08/12/2025



ORDER

WP.No.31718 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

B copies
31/12/25